GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

RAJYA SABHA UNSTARRED QUESTION NO. 2332 ANSWERED ON 08.08.2025

TENDER AGAINST RAILWAY CATERING CLUSTER POLICY

2332 # SHRI DIGVIJAYA SINGH:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that under the Railway Catering Cluster Policy, a firm accused of financial crimes cannot be awarded a catering cluster tender as per the Integrity Pact in the tender document;
- (b) if so, whether any such cases have come into the cognizance of Government in which catering cluster tenders had been awarded to firms accused of financial crimes; and
- (c) if so, the names of all such firms along with the details of the catering cluster tenders awarded to them?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (c): Ministry of Railways has issued instructions vide Commercial Circular No.24 of 2023 and Indian Railway Catering & Tourism Corporation Limited (IRCTC) has been mandated to award contracts for clusters of trains in place of an individual train. Accordingly, IRCTC has undertaken tendering of these clusters of trains under the framework of the extant policy guidelines. Tenders have been awarded to the eligible bidders through a transparent tender process.

In terms of Central Vigilance Commission's Circular No.05/01/2022 dated 25.01.2022, submission of Integrity Pact by the bidders, was part of terms and conditions of the tenders floated by IRCTC. The bidders complying with all the terms & conditions of the tender document including the Integrity Pact are technically qualified to be considered for awarding of contract.

Robust monitoring systems and compliance measures have been put in place by IRCTC to ensure compliance of tender conditions by the contractors and prevent any unethical practice or unfair advantage to any contractor.
